

The Minister of Finance (Shri C. D. Deshmukh): (a) The Colombo Plan is a Six Year Development Plan. Accordingly, the only difference between the plan of the Government of India included in the revised Colombo Plan and the Five Year Plan is that the probable expenditure on development for an additional year not covered by the latter is included in the former. There is no other difference of substance.

(b) No, Sir.

Shri Velayudhan: May I know, Sir, how far this change will affect the internal and external loan which was envisaged in the Five Year Plan?

Shri C. D. Deshmukh: As I said, Sir, there has been no change.

Shri Velayudhan: May I know, Sir, whether there is any change or change in timing regarding the various plans contemplated in the Five Year Plan, because it has been extended to six years, as the Finance Minister himself said in one of his speeches in Bombay?

Shri C. D. Deshmukh: No, Sir. Since we have a Five Year Plan which is in draft outline and since for the purpose of the Colombo Plan we wanted a six year plan, all that we had to do is to project as best as we could the Five Year Plan into the sixth year. That makes no difference to all the works that are included in the Five Year Plan.

Shri Velayudhan: Does it mean, Sir, that the Six Year Plan will not have anything to do with the Five Year Plan?

Shri C. D. Deshmukh: For the first five years, they are identical in substance.

LOANS FROM INTERNATIONAL BANK

*68. **Shri B. R. Bhagat:** Will the Minister of Finance be pleased to refer to the reply to starred question No. 41 for 8th February, 1952 regarding loan from International Bank and state the nature and the amount of the loan and the time when it will be granted?

The Minister of Finance (Shri C. D. Deshmukh): The International Bank is taking steps to make a technical scrutiny of projects which are considered suitable for grant of loans. The nature and the amounts of loans will be discussed with the Bank after the conclusion of this appraisal.

Shri B. R. Bhagat: May I know, Sir, whether the Government of India had made an application for a loan and if

so for what purpose and what is the amount?

Shri C. D. Deshmukh: The time for making an application has not arrived. But certain projects were submitted to the Bank for preliminary consideration and of these the Bank have indicated five which might on examination qualify for a loan.

Shri B. R. Bhagat: The hon. Minister in reply to question No. 41 on the 8th February said that the International Bank Mission which visited India in the early part of the year has submitted a report to the executive of the International Bank and the report is being considered by them. May I know whether the Executive Committee has come to a decision on the report, and if so, what is their decision?

Shri C. D. Deshmukh: That report, Sir, was on the general economic conditions in India as a preparation for possible negotiations for a loan. To my knowledge the report has not yet come before the Executive Board for discussion.

Shri B. Das: May I enquire if the Government of India have represented to the International Bank about the high rate of interest that they are charging and whether they will limit it to 3½ per cent. to the borrowing countries?

Shri C. D. Deshmukh: We have made no such representation, Sir, and the matter of the level of the interest rate charged by the International Bank has been explained in the past. It includes an element for commission as well as an element for building up reserves over and above the actual rate at which the Bank is able to raise loans in the open market in the United States of America.

Shri A. C. Guha: May I know what are the projects that have been taken up by the World Bank.

Shri C. D. Deshmukh: The projects about which preliminary discussion is going on are these:

Loans to the Industrial Finance Corporation;

Loans for the purchase of railway equipment;

Loans for the Damodar Valley Corporation;

then Mysore Fertiliser Project and a pig iron project.

Of these, we have now decided to omit the project for the purchase of railway equipment, as we find that we shall be able to purchase most of the equipment in the non-dollar area.

Shri Bhagwat Jha: May I know, Sir, if during the discussions, Kosi project was taken up at any stage?

Shri C. D. Deshmukh: I have given the names of the projects on which discussions centred.

Mr. Speaker: Question No. 69.....

For the moment, I will pass over this question. But I am sorry that the hon. Minister is not present in the House. He is expected to be present when the question is called. We will proceed to the next question—but that also relates to the Law Minister.

The Prime Minister (Shri Jawaharlal Nehru): I am exceedingly sorry that my colleague the Law Minister is not here. He is engaged in the other House. May I send for him from the other House, Sir,

Dr. Katju: I am in charge of this question, Sir.

Mr. Speaker: I am not insisting on the presence of any particular Minister. The hon. Prime Minister, perhaps, thought that I am insisting on the presence of the Law Minister. Of course it would be better if he were here, because he could answer the supplementaries better. But in case of his absence from this House for unavoidable reasons (such as his presence in the other House) somebody should be in charge of his question.

Dr. Katju: I am in charge of it.

Mr. Speaker: That I did not know—nor did the hon. the Prime Minister mention it. It is better in such cases that the Secretary is informed in advance so that I may call upon the Minister who represents the absent Minister.

So we will take up Question No. 69.

Shri Velayudhan: Does that apply to the Members also?

Mr. Speaker: No.

RETURNS OF ELECTION EXPENSES

*69. **Shri S. N. Das:** Will the Minister of Law be pleased to state:

(a) the number of persons who failed to lodge with the returning officers the returns of their election expenses within the stipulated time 40PSD.

and in the manner prescribed by law in the last general election;

(b) the number of such of them as were considered by the Election Commission to have incurred disqualification under Clause (c) of section 7 or under section 143 of the Representation of the People Act;

(c) the number of such of the above persons as submitted representations to the Election Commission for the removal of the disqualification referred to in sub rule (4) of rule 114 of the Representation of the People (Conduct of Election and Election Petitions) Rules 1951; and

(d) the number of cases in which disqualifications incurred by the candidate or the election agent were removed by the Election Commission under sub rule (7) of rule 114 of the above-mentioned rules?

The Minister of Home Affairs and States (Dr. Katju): (a) to (d). The information asked for is not readily available and will take some time to compile. In any case, such information as the Election Commission has in its possession is incomplete, because reports as to the lodging of election expenses returns have still to be received from certain Returning Officers. The Election Commission will however compile the statistics asked for as soon as all Returning Officers have submitted their reports under rule 114 (1) of the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1951, and the same will be laid on the Table of the House in due course.

Shri S. N. Das: May I know whether the Election Commissioner has laid down any procedure for the enquiry which he is required to make in regard to the removal of disqualifications?

Dr. Katju: I think he takes into consideration every single case on its merits.

सेठ गोविन्द बास : क्या यह बात सही नहीं है कि गये चुनाव में भी चुनावों का खर्च दाखिल करने में इसी प्रकार की अड़चनें आई थीं और क्या माननीय मंत्री जी को यह बात मालूम है कि उस समय इस तरह की जितनी अड़चनें आई थीं, उन को दूर कर दिया गया था और